

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:897  
ANSWERED ON:25.07.2003  
BAN ON CREATION OF HINDI POSTS  
RAJO SINGH

**Will the Minister of FINANCE be pleased to state:**

- (a) Whether a ban has been imposed on the creation of Hindi posts also alongwith that of other posts in general:
- (b) if so, whether the ban stood vacated to fill most essential posts required under most exceptional conditions including those required to fulfil the constitutional provisions as per the office memorandum No.7(1)E.(co-I)/84 dated 20.6.1984 of the Ministry of Finance while it also included the requisite number to be filled in the process to ensure compliance of the relevant official language acts and rules;
- (c) if so, whether the Government have withdrawn the office memorandum referred to in above said post; and
- (d) if so, the details thereof alongwith the action proposed to be taken/being taken by the Government to create the official language posts in order to ensure compliance of constitutional provisions relating to official language?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

- (a) A ban has been imposed since 24.9.2000 on creation of new posts, without exception to any category or classification of posts. As such, it applies to Hindi posts also.
- (b) & (c) In exceptional cases, proposals from Ministries/Departments for creation of new posts are considered based on their merit/functional justification including statutory requirement and matching savings etc.
- (d) Department of Official Language has been advised to move, if necessary, a proposal seeking exemption from ban on creation of new posts.